

Acquisition of Land near Borjhar Airport, Gauhati

384. Shri Dhireswar Kalita: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that his Ministry have acquired some thousand acres of land near Borjhar airport (Gauhati) to widen the military airfield;

(b) if so, the amount of compensation to be paid to the displaced peasants;

(c) whether Government have received any representation from the peasants in this regard; and

(d) whether Government have any plan to give alternative land to the peasants and early compensation to them?

The Minister of Defence (Shri Swaran Singh): (a) and (b). About 715.67 acres of land was requisitioned for the development of Gauhati airfield. The land has not yet been acquired. In the meantime, initial compensation amounting to Rs. 1,33,617.25 has been paid to the owners concerned. In addition, annual rental of Rs. 1,18,532.90 is being paid regularly to the owners concerned where the assessment of the rent has been made by the concerned authority of the Government of Assam.

(c) Some representations were received from the owners concerned for early payment of rent and compensation for their lands.

(d) There is no plan to provide alternative land to the owners. The cost of land will be paid to them when it is acquired.

I. A. F. Plane accident

385. Shri Dhireswar Kalita: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that on the 22nd February, 1966 an I.A.F. Toofani crashed at Borjhar (Gauhati) Airport;

(b) if so, the cause of the accident;

(c) the number of people dead and those injured;

(d) whether Government have received any representation claiming compensation on behalf of people who died and those injured; and

(e) if so, the steps taken to pay compensation?

The Minister of Defence (Shri Swaran Singh): (a) and (b). The attention of the Hon'ble Member is invited to the reply given to Unstarred Question No. 4978 in the House on 9th May, 1966.

(c) Besides the pilot, seven civilians were killed and 14 civilians injured.

(d) Yes, Sir.

(e) The matter is under consideration of the Government. In the meantime, an *ex-gratia* interim relief of Rs. 500/- has been granted to the next-of-kin of each of the deceased civilians. As regards the deceased IAF Officer, a sum of Rs. 750/- being 75 per cent of the family gratuity, as admissible under the rules, has been paid to the next-of-kin, pending finalisation of the pension claim.

New Government Companies

386. Shri Vishwa Nath Pandey:
Shri Manubhai Amersey:
Shri D. N. Patodia:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that Government have decided to set up two new Government Companies for running an electronics production unit and operation of certain uranium mines;

(b) if so, when; and

(c) the total expenditure involved on those schemes?

The Prime Minister and Minister of Atomic Energy (Shrimati Indira Gandhi): (a) to (c). Government approved two Companies being set up in the public sector on March 17, 1967. One Company will undertake production on a commercial scale of electronic components and instruments developed at the Bhabha Atomic Research Centre, Trombay. The authorised Capital of the Company will be Rs. 10 crores. The second Company with an authorised Capital of Rs. 7.5 crores and a matching loan Capital will operate the uranium mine and the mill, to process the ore, both at Jaduguda (Bihar). Both these Companies will be formed on completion of the formalities shortly.

Family Accommodation for Army Personnel

387. Shri Randhir Singh: Will the Minister of Defence be pleased to state:

(a) what percentage of serving Army personnel is entitled to family living accommodation at peace-time stations;

(b) whether Government propose to increase this percentage;

(c) if not, the reasons therefor;

(d) whether it is also a fact that at a number of peace-time stations there is practically no arrangement for family-living accommodation for the serving personnel; and

(e) the steps taken by Government to provide family-living accommodation at such peace-time stations?

The Minister of Defence (Shri Swaran Singh): (a) The information regarding the entitlements has already been furnished in reply to Unstarred Question No. 56 answered in the Lok Sabha on 27th March, 1967.

(b) A proposal to rationalise the entitlement of married accommodation for Havildars and ORs so as to ensure uniformity in all Corps and Services is under consideration.

(c) Does not arise.

(d) Yes, in so far as Government accommodation is concerned.

(e) Projects have already been sanctioned in certain stations. Priority for construction of married accommodation is being given at those stations where there are acute shortages.

Radio Station at Gorakhpur

**388. Shri Vishwa Nath Pandey:
Dr. Mahadeva Prasad:**

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that there is a proposal to instal a Radio Station at Gorakhpur (U.P.) for the benefit of the people of Eastern Uttar Pradesh;

(b) if so, when it is proposed to do so and the total amount proposed to be sanctioned for the same; and

(c) if not, the reasons therefor?

The Minister of Information and Broadcasting (Shri K. K. Shah): (a) Yes, Sir.

(b) A provision of Rs. 72 lakhs for this purpose has been made in the Fourth Five Year Plan. Preliminary action for import of equipment, selection of sites, etc. has already been initiated. It may take about 3 years for the Radio Station to come on the air.

(c) Does not arise .

Avadi Vehicles Depot

389. Shri S. K. Sambandhan: Will the Minister of Defence be pleased to state:

(a) whether it has been brought to the notice of Government that automobile electrical materials are lying in open space at Avadi Vehicles Depot;

(b) if so, the quantity and worth thereof;